

(b) the company-wise number of claims regarding vehicles filed during the last three years;

(c) the company-wise number of cases pending for one year, two years and three years separately;

(d) whether the Government have formulated any rules for fixing responsibility on any officer for the delay in disposing of such cases;

(e) if so, the details thereof; and

(f) if not, the efforts made by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (BANKING, REVENUE AND INSURANCE) (SHRI KADAMBUR M. R. JANARTHANAN) : (a) It has been reported by the GIC that majority of the claims are settled within a period of one month after completing necessary formalities/requirements by the claimants and on receipt of all the pertinent documents by the companies.

(b) The number of vehicles claims filed during last three years as reported by companies is given below:

	1994-95	1995-96	1996-97
National	1,67,805	1,74,861	1,68,082
New India	1,71,752	2,15,444	2,42,820
Oriental	2,03,231	1,84,710	1,79,353
United India	1,62,031	2,00,759	2,46,243
<b>Total</b>	<b>7,04,819</b>	<b>7,75,774</b>	<b>8,36,498</b>

(c) the duration-wise pendency of claims including those in the Courts/Motor Accident Claims Tribunals, as on March 31, 1997, as reported by the GIC, is given below:

	National	New India	Oriental	United India
Upto 1 year	62,600	73,773	110684	59,367
Upto 3 years	33,444	47,788	32,467	33,483
Above 3 years	31,469	56,896	4428	24,351
<b>Total</b>	<b>1,27,513</b>	<b>1,78,457</b>	<b>1,47,579</b>	<b>1,17,201</b>

(d) to (f) The Conduct, Discipline and Appeal (CDA) Rules of the Industry provide for necessary action wherever an official is found guilty of any lapse.

[English]

### Schemes For Development of Handicrafts/ Marketing Centres

2680. SHRIMATI SHEELA GAUTAM :  
SHRI K.P. NAIDU :

Will the Minister of TEXTILES be pleased to state :

(a) whether the Union Government have received a number of schemes/proposals from various State Governments for the development of handicrafts;

(b) whether the Government have accorded approval to these schemes/proposals;

(c) if so the details thereof; State-wise;

(d) if not, the reasons therefor;

(e) the time by which these are likely to be approved;

(f) whether the Government propose to set up new handicrafts marketing and service extension centres in the country and the time by which these are likely to start functioning; and

(g) if so, the details thereof, State-wise?

THE MINISTER OF TEXTILES (SHRI KASHIRAM RANA) : (a) to (c) No schemes/proposals have been received by the Government from any State Government during the year 1997-98. However, proposals were received from various State Handicrafts Corporation for the development of handicrafts. The details of such proposals received during 1997-98 and action taken thereon is as per Statement attached.

(d) and (e) The main reasons for not according approval to some proposals is attributed to the fact that they are either received incomplete or utilisation certificate are pending against the concerned Corporation. Moreover, a few proposals could not be considered due to paucity of funds in some schemes and the same will be considered for approval during the current financial year.

(f) and (g) Yes, Sir. The Government proposes to set up new Handicrafts Marketing and Service Extension Centres at Aizwal, Baroda or Ahmedabad, Hyderabad, Trivandrum and Varanasi. The starting of these Centres is dependent upon the receipt of all the required approvals.

**Statement**

Sl. No.	Name of the State/UT	Name of the State Corporation	No. of proposal received	No. of proposal approved	Amount Released in Rs. lakhs
1	2	3	4	5	6
1.	Andhra Pradesh	Andhra Pradesh Handicrafts Development Corporation, Hyderabad	7	4	19.46
2.	Assam	(i) Assam Government Marketing Corporation, Guwahati	5	5	15.26
3.	Delhi	Delhi State Industrial Development Corporation	1	1	2.25
4.	Goa	Goa Handicrafts Rural & Small Scale Industries Development Corporation, Panaji	2	2	1.69
5.	Gujarat	(i) Gujarat State Handicrafts Development Corporation. (ii) Gujarat Woman Economic Development Corporation (iii) Gujarat Sheep and Wool Development Corporation	10 1 2	7 1 2	46.57 1.50 2.41
6.	Haryana	Haryana State Handicrafts & Handlooms Corporation, Chandigarh	4	4	16.32
7.	Himachal Pradesh	Himachal Pradesh State Handicraft and Handloom Corporation Ltd., Shimla	7	1	2.20
8.	Jammu & Kashmir	J & K Handicrafts (S&E) Corporation, Srinagar.	2	2	16.82
9.	Karnataka	Karnataka State Handicrafts Development Corporation	4	4	16.69
10.	Kerala	Kerala Handicrafts Development Corporation	2	2	10.34
11.	Madhya Pradesh	Madhya Pradesh Hastashilp Nigam Ltd., Bhopal	8	6	44.31
12.	Manipur	Manipur Handicrafts and Handlooms Development Corporation, Imphal	3	3	21.24
13.	Mizoram	Mizoram Handicrafts and Handlooms Development Corporation Ltd., Aizwal	2	2	6.53
14.	Nagaland	Nagaland Handicrafts & Handloom Development Corporation, Dimapur	5	5	27.37
15.	Orissa	Orissa State Handicrafts Cooperative Corporation	6	6	48.06

1	2	3	4	5	6
16.	Punjab	Punjab State Small Industries Corporation, Chandigarh	5	4	7.16
17.	Rajasthan	Rajasthan Small Industries Corporation, Jaipur	3	2	5.69
18.	Tamil Nadu	Tamil Nadu Handicrafts Development Corporation, Chennai	3	3	7.70
19.	Tripura	Tripura Handicrafts & Handloom Corporation, Agartala	11	10	41.44
20.	Uttar Pradesh	Uttar Pradesh Export Corporation, Kanpur	10.	4	17.01
21.	West Bengal	West Bengal Handicrafts Development Corporation, Calcutta	10	9	24.53

[Translation]

**Irregularities in Coal Companies**

2681. SHRIMATI SURYAKANTA PATIL : Will the Minister of COAL be pleased to state :

(a) whether the Government have received any complaints with regards to mismanagement, corruption and other irregularities in various coal companies from the Members of Parliament during each of the last three years, till date;

(b) if so, the details thereof;

(c) the action taken so far in this regard; and

(d) the matters in which action has not been taken by the Government so far?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI DILIP RAY) : (a) Yes, Sir.

(b) to (d) The number of letters from the Members of Parliament received in the Ministry of Coal containing complaints about corrupt practices in Coal India Limited (CIL) headquarters and the subsidiary companies of CIL during the last three years from July, 1995 to June, 1998 and action taken thereon in the Ministry of Coal are given below:

	1995 -96	1996 -97	1997 -98	Total
1	2	3	4	5
(i) No. of letters received in Ministry of Coal from Members of Parliament containing complaints	8	17	21	46
(ii) No. of such complaints referred to the Vigilance Departments of the companies for investigation	8	17	21	46

1	2	3	4	5
(iii) Investigation reports received	6	12	5	23
(iv) Investigation reports awaited from the companies	2	5	16	23
(v) No. of cases where advice from Ministry of Coal for taking disciplinary action conveyed to the companies and replies sent to the Members of Parliament.	6	12	5	23

The coal companies are to initiate disciplinary action against any of the employees if the allegations were substantiated. However, in one of the above cases disciplinary action was initiated by the Ministry of Coal against a Board-level officers of a subsidiary company of CIL.

[English]

**Decline in Tourists Flow**

2682. SHRI BHARTRAHARI MAHTAB : Will the Minister of TOURISM be pleased to state :

(a) whether the tourist coming from far East have slumped during recent past;

(b) if so, the reasons therefor;

(c) the details of steps being taken to increase tourists at the places of Buddhist culture; and

(d) the details of tourist places of Orissa which have been included in the Buddhist culture places/sector?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF TOURISM (SHRI MADAN LAL